

श्री रामाबतार शास्त्री (पटना) : मैं यह निवेदन कर रहा था कि पूरे हिन्दुस्तान के लगभग 30 हजार स्टेशन मास्टर और प्रमिटेड स्टेशन मास्टर असहयोग आन्दोलन कर रहे हैं। 16 दिसम्बर से तो मैं चाहूंगा कि उस के बारे में उप-रेल मंत्री जो यहाँ मौजूद है, वह एक ब्यान दें, उन से बातें करे। उन का टैन प्वाइंट डिमांड है और मेरे पास कलकत्ते से चिट्ठी आई है कि ए. आई. सी. के नुमाइदे उन को वहाँ जा जा कर टेरराइज कर रहे हैं और उन के आन्दोलन करने में दिक्कत पैदा कर रहे हैं। तो इस के बारे में वह एक ब्यान दें कि उन की मांग क्या है? सरकार की नीति क्या है और उस का हल वह कैसे निकालना चाहते हैं?

SOME HON. MEMBERS rose . . .
(Interruptions).

MR. SPEAKER: All of you please sit down; you are speaking without my permission.

SHRI SAMAR GUHA (Contd.): That word** should not be there.

MR. SPEAKER: It will not be there.

SHRI S. M. BANERJEE: I withdraw that word** let only the other remain.

SHRI JYOTIRMOY BOSU: I wrote to you about the Metro Goldwyn Meyer employees. There has been a conspiracy between one set of Indians and another set of Americans....

MR. SPEAKER: By writing you do not get my permission.

SHRI JYOTIRMOY BOSU:@

MR. SPEAKER: I have not allowed you; it will not go on record. There is

no provision in the Rule that I should allow anything to come in this House at any time. You should come through proper channel.

SHRI JYOTIRMOY BOSU: May I make one submission taking only half a minute? I wrote to you.

MR. SPEAKER: No, I have not called you.

13.46 hrs.

PAPERS LAID ON THE TABLE

ANNUAL ACCOUNT OF MORMUGAO PORT TRUST FOR 1970-71 AND AUDIT REPORT THEREON

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR): I beg to lay on the Table a copy of the Annual Account, (Hindi and English versions) of the Mormugao Port Trust for the year 1970-71 and the Audit Report thereon under sub-section (2) of section 103 of the Major Port Trusts Act, 1963. [Placed in Library. See No LT-4104/72]. ANNUAL REPORT OF COAL MINES LABOUR WELFARE ORGANISATION

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR REHABILITATION (SHRI BALGOVIND VERMA): On behalf of Shri R. K. Khadilkar, I beg to lay on the Table a copy of the Annual Report (Hindi and English version) on the activities of the Coal Mines Labour Welfare Organisation, for the year 1970-71. [Placed in Library. See No LT-4105/72].

REVIEW AND ANNUAL REPORT OF HINDUSTAN STEEL LIMITED, RANCHI

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Review by the Government on the working of the Hindustan Steel Limited, Ranchi, for the year 1971-72.

**Expunged as ordered by the Chair.

@Not recorded.

(2) Annual Report of the Hindustan Steel Limited, Ranchi, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. 1.1-4106/72].

REVIEW AND ANNUAL REPORT OF
FERTILISERS AND CHEMICALS, TRAVANCORE
LIMITED

THE DEPUTY MINISTER IN THE
MINISTRY OF PETROLEUM AND
CHEMICALS (SHRI DALBIR SNGH):
I beg to lay on the Table a copy each of
the following papers (Hindi and English
versions) under sub-section (1) of section
619A of the Companies Act. 1956:—

(1) Review by the Government on
the working of the Fertilisers and
Chemicals, Travancore Limited, for
the year 1970-71.

(2) Annual Report of the Fertilisers
and Chemicals, Travancore Limited, for
the year 1970-71 along with the Audited
Accounts and the comments of the
Comptroller and Auditor General thereon.

[Placed in Library. See No. 11-4107/
72]

COMMITTEE ON PETITIONS
MINUTES

SHRI A. P. SHARMA (Buxar): I beg
to lay on the Table Minutes of the
Twelfth to Twenty-first sittings of the
Committee on Petitions.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the
following messages received from the
Secretary of Rajya Sabha:—

(i) "In accordance with the provisions
of rule 127 of the Rules of
Procedure and Conduct of Business in
the Rajya Sabha, I am directed to inform
the Lok Sabha that the Rajya
Sabha, at its sitting held on the 19th
December, 1972, agreed without any
amendment to the Delimitation Bill,
1972, which was passed by the Lok

Sabha at its sitting held on the 14th
December, 1972."

(ii) "In accordance with the provisions
of rule 111 of the Rules of Procedure
and Conduct of Business in the
Rajya Sabha, I am directed to enclose
a copy of the Capital of Punjab
(Development and Regulation) (Chandi-
garh Amendment) Bill, 1972, which has
been passed by the Rajya Sabha at its
sitting held on the 19th December, 1972."

CAPITAL OF PUNJAB (DEVELOP-
MENT AND REGULATION) (CHANDI-
GARH AMENDMENT) BILL

AS PASSED BY RAJYA SABHA

SECRETARY: Sir, I lay on the Table
of the House the Capital of Punjab
(Development and Regulation) (Chandi-
garh Amendment) Bill, 1972, as passed
by Rajya Sabha.

PUBLIC ACCOUNTS COMMITTEE
FIFTY-FIFTH REPORT

SHRI SIZHIYAN (Kumbakonam): I
beg to present the Fifty-fifth Report of
the Public Accounts Committee regarding
action taken by Government on the re-
commendations contained in their Ninth
Report relating to Ministry of Education
and Social Welfare.

COMMITTEE ON PETITIONS

SEVENTH REPORT

SHRI A. P. SHARMA (Buxar): I beg
to present the Seventh Report of the
Committee on Petitions.

COMMITTEE ON ABSENCE OF
MEMBERS FROM SITTINGS OF THE
HOUSE

EIGHT REPORT

SHRI S. C. SAMANTA (Tambik): I
beg to present the Eighth Report of the
Committee on Absence of Members from
the Sittings of the House.